

Commerce is virtually a European concern, in which Indians have no equal opportunity?

Shri Karmarkar: I think the European interest predominates in that organisation.

Shri Joachim Alva: May I know whether in giving representation to the Associated Chamber of Commerce, and the Federation of Indian Chambers of Commerce and Industry, the representatives of the two bodies are taken into confidence?

Shri Karmarkar: We do not take the Chambers into confidence, for nominating as such.

INTERIM COMPENSATION SCHEME

*1756. **Shri D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the Five-man Advisory Committee appointed by Government to advise them on matters pertaining to Interim Compensation Scheme has held any meeting;

(b) if so, the subjects discussed; and

(c) the decisions taken?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Yes, the Committee has held about a dozen meetings and discussed several matters relating to the implementation of the scheme of compensation, verification of claims, and the classes from which claims for compensation should be invited next.

(c) The recommendations are under the consideration of Government.

Shri D. C. Sharma: May I know from what class of refugees applications for compensation are going to be invited now?

Shri A. P. Jain: That is a matter which is under consideration.

Shri N. L. Joshi: What are the terms of reference of this Committee?

Shri A. P. Jain: Generally, to advise on the implementation of the interim compensation scheme.

Shri D. C. Sharma: Have they taken a decision with regard to the accelerated completion of the interim compensation scheme?

Shri A. P. Jain: They do not take decisions, but make recommendations.

Shri D. C. Sharma: May I know the recommendations they have made to complete the interim compensation scheme in due time?

Shri A. P. Jain: So far as their recommendations are concerned, it is not in the public interest to disclose them, because those recommendations are meant for the Ministry, and the Ministry is entirely responsible for the decisions taken; those decisions will, of course, be announced, when they are finalised.

EXPORT OF SOAP

*1757. **Shri Sanganna:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether agreements entered into with Burma and Finland for five-years for export of soap from India are still in force; and

(b) if so, the break-up figures of exports of soap for each year from 1950 to 1953?

The Minister of Commerce (Shri Karmarkar): (a) We have not entered into such agreements with either Burma or Finland.

(b) No soap was exported to Finland during this period. Exports of soap to Burma were as below:—

1950	..	670 cwts.
1951	..	732 "
1952	..	6088 "
1953	..	2460 "

I should like to add, however, under part (a), that though the agreements were not for export of soap as such, soap has been mentioned as an item.

in the export schedules to these countries.

Shri Sanganna: May I know whether India is surplus in soap?

Shri Karmarkar: Yes, I should think so.

Shri Joachim Alva: In the matter of the soap exports, may I know the share of the monopolistic world combines like the Lever Brothers Ltd., and the definitely Indian concerns?

Shri Karmarkar: I cannot give the respective shares of the exports, at the present moment.

Shri Muniswamy: Do we manufacture medicated soaps also here and export them?

Shri Karmarkar: It is rather a very vague term. But part of it medicated, I think, as for instance, carbolic soap.

Shrimati Kamlendu Mati Shah: May I know whether we import soap from other countries for our own use, and if so, why can we not make soap ourselves, for our use?

Shri Karmarkar: We are making those things ourselves.

Shrimati Kamlendu Mati Shah: Do we import soap from other countries?

Shri Karmarkar: No.

WRITTEN ANSWERS TO QUESTIONS

PAYMENT OF COMPENSATION BY D.V.C.

*1733. **Babu Ramnarayan Singh:** Will the Minister of Irrigation and Power be pleased to state when and at what rate compensation in cash has been given to the people of Harahi which was submerged in the Tilaiya Dam Reservoir?

The Deputy Minister of Irrigation and Power (Shri Hathi): The people of Harahi have been paid cash compensation for trees, wells, tanks, Abars, standing crops etc. While for the houses and lands, as they had expressed their option in writing to have land

for land and house for house, land was reclaimed by D. V. C. and houses constructed for them. These lands and houses are being offered to them.

WORK-CHARGED STAFF OF C.P.W.D.

*1740. **Shrimati Renu Chakravartty:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that special pay is being given to Central Government employees working at Bagdogra and Silliguri under Fundamental Rule 9(25)C;

(b) whether it is a fact that the work-charged staff at Central P.W.D. are not being paid this special pay; and

(c) if so, the reasons therefor?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes, sir, but only to non-gazetted superior staff.

(b) Yes, Sir.

(c) The special pay at Bagdogra and Silliguri was sanctioned to compensate the staff for the unhealthiness of the localities, particularly as such staff who were generally posted there from other stations could not readily acclimatise themselves to the unhealthy conditions. This consideration does not exist in the case of work-charged staff as they are mostly recruited locally, but I am reviewing the position.

COTTAGE INDUSTRIES IN HYDERABAD

*1742. **Shri H. G. Vaishnav:** Will the Minister of Commerce and Industry be pleased to state:

(a) the amount advanced to the Hyderabad State in 1952-53 for aid to cottage industries; and

(b) what portion of it was in the form of loan and how much as aid?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No amount has been advanced to the Hyderabad State during 1952-53.

(b) Does not arise.